

IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR. JUSTICE A.MUHAMED MUSTAQUE
&
THE HONOURABLE MRS. JUSTICE SHOBA ANNAMMA EAPEN
Thursday, the 16th day of March 2023 / 25th Phalgun, 1944

RPJJ NO. 1 OF 2022

CRIMINAL APPEAL NO.75 OF 2021 OF THE PRINCIPAL SESSIONS COURT, KASARAGOD

WPO/KSD/659/2020 BEFORE THE WOMEN PROTECTION OFFICER, KASARAGOD

PETITIONER:

XXX AGED 37 YEARS XXXX

RESPONDENT:

1. STATE OF KERALA REPRESENTED BY PUBLIC PROSECUTOR HIGH COURT OF KERALA, ERNAKULAM, PIN - 682031
2. WOMEN PROTECTION OFFICER, WOMEN AND CHILD DEVELOPMENT DEPARTMENT, CIVIL STATION, 2ND FLOOR, VIDYANANGAR, PIN - 671123
3. WAKF BOARD, V.I.P ROAD, KALOOR, ERNAKULAM, KERALA-682017
(ADDL.R3 IMPEADED AS PER ORDER DATED 24.06.2022 IN (RPJJ)1/2022)
4. REGISTRAR, KANNUR UNIVERSITY(SUO MOTU IMPEADED AS ADDL.R4 AS PER ORDER DATED 29.06.2022 IN RPJJ 1/2022)
5. REGISTRAR, CALICUT UNIVERSITY(SUO MOTU IMPEADED AS ADDL.R5 AS PER ORDER DATED 29.06.2022 IN RPJJ 1/2022)
6. THE PRINCIPAL, PTM GOVT. COLLEGE, PERINTHALMANNA (SUO MOTU IMPEADED AS ADDL.R6 AS PER ORDER DATED 20.07.2022 IN RPJJ 1/2022)

This Revision Petition(Juvenile Justice) again coming on for orders upon perusing the petition and this Court's order dated 28.02.2023 and upon hearing the arguments of M/s.S.JIJI & M.M. BABY, Advocates for the petitioner and of PUBLIC PROSECUTOR for the 1st and 2nd respondents and of Sri.JAMSHEED HAFIZ Advocate for the 3rd respondent and of Sri.P.C.SASIDHARAN, Advocate for the 4th and 5th respondent, the Court passed the following:

A. MUHAMED MUSTAQUE & SHOBA ANNAMMA EAPEN, JJ.

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Dated this the 16th day of March, 2023

ORDER

A.Muhamed Mustaque,J:

This case has seen many ups and downs. The victim and her younger sister have been traumatised by the incident perpetrated by the deceased father, in that they lost their beloved mother. They would have, for a moment, believed that none would come for their aid and rescue, but later they found, there are many around them. With the help of Project Co-ordinator of Victim Rights Centre, they are now able to tide over many of the hurdles, they have faced so far. In that process, one noticeable gesture has been shown by M/s.Sundaram Finance. They could have appropriated entire insurance money received from Kotak Life Insurance towards the loss of vehicle. But, they rose beyond their commercial interest and shown humanity to be prevailed, over and

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above their business interest. Accordingly, they volunteered to transfer the entire amount received from Kotak Life Insurance in the name of the victim and her minor sibling.

2. In a commercialised world, where business interests are often projected, there are silver lines of hope like one now exhibited by M/s.Sundaram Finance. We have no other words to comment the gesture shown by Mr.Sunil Kumar, the Senior manager, Legal, M/s.Sundaram Finance. We record the appreciation herewith. M/s.Sundaram Finance can now transfer the amount to the following account.

The account details are given below:-

Name and address of the branch: XXXXX XXXXX XXXXX

Account No. XXXXX XXXXX XXXXX

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IFSC Code : XXXXX XXXXX XXXXX
MICR CODE : XXXXX XXXXX XXXXX

sd/-

**A.MUHAMED MUSTAQUE,
JUDGE**

sd/-

**SHOBA ANNAMMA EAPEN,
JUDGE**

**MBS/
hand over the order.**